



**The Jammu and Kashmir Sher-i-Kashmir Universities of Agricultural Science
and Technology (Amendment) Act, 2002**

Act 10 of 2002

Keyword(s):

Agriculture, Faculty, Teacher, University

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.

**THE SHER-I-KASHMIR UNIVERSITIES OF
AGRICULTURAL SCIENCES AND TECHNOLOGY
(AMENDMENT) ACT, 2002.**

Act No. X of 2002.

[Received the assent of the Governor on 21st April, 2002 and published in the Government Gazette dated 23rd April, 2002].

An Act to amend the Sher-i-Kashmir Universities of Agricultural Sciences and Technology Act, 1982.

Be it enacted by the Jammu and Kashmir State Legislature in the Fifty-third Year of the Republic of India as follows :—

1. *Short title, extent and commencement.*—(1) This Act may be called the Sher-i-Kashmir Universities of Agricultural Sciences and Technology (Amendment) Act, 2002.

(2) It shall come into force from the date of its publication in the Government Gazette.

2. *Amendment of section 10, Act VII of 1982.*—For clause (iv) of section 10 of the Sher-i-Kashmir Universities of Agricultural Sciences and Technology Act, 1982, the following clauses shall be substituted, namely :—

“(iv) the Vice-Chancellor of the University, concerned ;

(iv-a) the Vice-Chancellor of the other University established under the provisions of this Act”.
